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असाधारण

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 10th December, 2015/Agrahayana 19, 1937 (Saka)

THE DAMAN AND DIU VALUE ADDED TAX (AMENDMENT) REGULATION, 2015

No. 2 OF 2015

Promulgated by the President in the Sixty-sixth Year of the Republic of India.

A Regulation to amend the Daman and Diu Value Added Tax Regulation, 2005.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

1. (1) This Regulation may be called the Daman and Diu Value Added Tax (Amendment) Regulation, 2015.

Short title and
commencement.

(2) It shall come into force on such date as the Administrator may, by notification in the Official Gazette, appoint.

Reg. 1 of 2005.

2. In the Daman and Diu Value Added Tax Regulation, 2005 (hereinafter referred to as the principal Regulation), in section 4, in sub-section (1), in clause (b), for the words “four per cent.”, the words “five per cent.” shall be substituted.

Amendment
of section 4.

Amendment of
Third Schedule.

3. In the principal Regulation, in the Third Schedule, in the heading, for the words “four per cent.”, the words “five per cent.” shall be substituted.

PRANAB MUKHERJEE,
President.

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.